

12.09-1/2 hrs.

MOTION RE: SUSPENSION OF RULE 331

Title: Suspension of part of the Rule 331(1) of the Rules of Procedure and Conduct of Business in Lok Sabha to the extent of providing for laying of the recommendations of the Rules Committee regarding increasing the number of Departmentally Related Standing Committees for a period of seven days to enable members to give notice of amendments to such recommendations.. (Motion Adopted).

SHRI N. JANARDHANA REDDY (VISA KHAPATNAM): I beg to move:

"That this House do suspend part of rule 331(1) of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for laying of the recommendations of the Rules Committee on the Table of the House for a period of seven days, to enable members to give notice of amendments to such recommendations together with the consequential provisions to this extent in rule 331(2) and (3), in their application to the First Report of the Rules Committee laid on the Table today "

MR. SPEAKER: The question is:

"That this House do suspend part of rule 331(1) of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for laying of the recommendations of the Rules Committee on the Table of the House for a period of seven days, to enable members to give notice of amendments to such recommendations together with the consequential provisions to this extent in rule 331(2) and (3), in their application to the First Report of the Rules Committee laid on the Table today."

The motion was adopted.

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